

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

1. R.P.NO. 82/95 in OA.No. 478/94
2. R.P.NO. 83/95 in OA.No. 1126/94

1. J.S.Gurav ... Applicants
2. Ganpat B. Talekar

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order By Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 25.9.95

This is a review petition filed for reviewing our order passed in M.A.No. 448/95 in OA.NO. 478/94. In the Original Misc. Application the following orders were passed on 18.8.1995.

" Shri A.Anasri for the applicant.
Shri N.K.Srinivasan for the respondents.

No interim relief but liberty to the applicant if he so chooses to approach the Industrial or Labour Court since the notice has been given under Section 25 (f) of the Industrial Disputes Act. Status-quo, however, to continue for four weeks to enable the applicant to pursue the matter before the Industrial Court.

Copy of the order be given to both the sides."

The applicant has not brought out any new facts in the review application which could not be produced at the time of hearing of the Misc.Application nor the applicant has pointed out any error apparent on the face of record. Moreover, the order passed in Misc.Application gives liberty to the applicant to approach the Industrial or Labour Court. We do not see any reason to review this order. The review application is, therefore, dismissed.

(P.P.SRIVASTAVA)

MEMBER (A)

(M.S.DESHPANDE)

VICE CHAIRMAN